

ITEM NO.1501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.225/2018

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

NARENDRA DAMODARDAS MODI & ORS.

Respondent(s)

WITH W.P.(C) No.1205/2018 (PIL-W)

W.P.(CrL.) No.297/2018 (PIL-W)

W.P.(CrL.) No.298/2018 (PIL-W)

Date : 14-12-2018      These petitions were called on for pronouncement  
of Judgment today.

For Petitioner(s)      Mr. Manohar Lal Sharma, Petitioner-in-person  
Ms. Suman, Adv.

WP(C) 1205/2018      Mr. Vineet Dhanda, Adv.  
Ms. Raj Rani Dhanda, Adv.  
Gopi Chand, Adv.  
Mr. N.A. Usmani, Adv.  
Mr. Baij Nath Patel, Adv.  
Ms. Sweta, Adv.  
Ms. Romila, Adv.  
Dr. J. P. Dhanda, AOR

WP(CrL.) 297/18      Mr. Alok Shukla, AOR

WP(CrL.) 298/18      Petitioner-in-Person

For Respondent(s)      Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta, SG  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. R. Balasubramanian, Adv.  
Mr. Manan Popli, Adv.  
Ms. Shraddha Deshmukh, Adv.  
Mr. Rananjay Singh, Adv.

Hon'ble the Chief Justice pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice Sanjay Kishan Kaul and Hon'ble Mr. Justice K.M. Joseph.

In terms of the signed reportable judgment, the writ petitions are dismissed, leaving it to the parties to bear their own costs.

(Chetan Kumar)

A.R. -cum-P.S.

(Signed reportable judgment is placed on the file)

(Anand Prakash)

Court Master